



Government of Jammu & Kashmir
Social Welfare Department
Civil Secretariat, J&K, Jammu

NOTIFICATION

Jammu, the 08 March, 2019.

SRO 165 .- In exercise of the powers conferred by section 23 of the Jammu and Kashmir Reservation Act, 2004, the Government hereby makes the following amendments in the Jammu and Kashmir Reservation Rules, 2005; namely:-

- (1) Proviso below Rule 15 shall be substituted by the following:-

"Provided that in case sufficient number of reserved seats are not available to accommodate all the reserved categories in a selection process, the available reserved seats shall be related in such a manner that all reserved categories get their due share in a phased manner. For the said purpose, the following running roster of 25 seats shall be maintained and followed till the same gets exhausted:-

1	Resident of Backward Areas
2	Scheduled Tribes
3	Scheduled Castes
4	Resident of Backward Areas
5	Actual Line of Control
6	Children of Defence Personnel/State Police Personnel
7	Resident of Backward Areas
8	Scheduled Tribes
9	Social Caste
10	Resident of Backward Areas
11	Scheduled Castes
12	Scheduled Tribes
13	Resident of Backward Areas
14	Candidates possessing outstanding proficiency in sports
15	Scheduled Castes
16	Resident of Backward Areas
17	Actual Line of Control
18	Scheduled Tribes
19	Resident of Backward Areas
20	Children of Defence Personnel/State Police Personnel
21	Scheduled Castes
22	Resident of Backward Areas

